

[Mr Deputy-Speaker]

formed me before. You may lay the papers now.

SHRI A. K. KISKU : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 :--

- (1) S. O. 3748 published in Gazette of India dated the 10th October, 1971 declaring service connected with conservancy and sewage disposal in the Union territory of Delhi to be an essential service for the purposes of the Essential Services Maintenance Act, 1968.
- (2) S. O. 3749 published in Gazette of India dated the 10th October, 1971 containing order prohibiting strikes in any service in the Union territory of Delhi connected with conservancy and sewage disposal. [*Placed in Library. See No. LT-928/71.*]

STATEMENT RE. RETIREMENT OF SHRI B. C. GANGULI, EX-CHAIRMAN, RAILWAY BOARD

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : Mr. Deputy-Speaker, Sir, I beg to lay on the Table a statement on the retirement of Shri B. C. Ganguli, ex-Chairman, Railway Board. [*Placed in Library. See No. LT-929/71.*]

MR. DEPUTY-SPEAKER : MR. K. N. Singh.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : On behalf of Shri Raj Bahadur.....

श्री अटल बिहारी वाजपेयी (गालियर) :
उपाध्यक्ष जी, मैंने इस मुद्दे के सम्बन्ध में स्पीकर महोदय को पत्र लिखा था। हमारे संसदीय कार्य मंत्री 13 आर्डिनेंस सदन के सामने रख रहे हैं। ... (व्यवधान) ... मैं आइटम नं० 7 के सम्बन्ध में कह रहा हूँ। मेरा कहना यह है कि आप इस समय स्पीकर की कुर्सी पर बैठे हैं। मैंने स्पीकर

को सबसे पत्र लिखा था। इंटर सेशन पीरियड में 13 आर्डिनेंस जारी करना यह तो सदन के इतिहास में आज तक कभी नहीं हुआ है। आप को स्मरण होगा कि श्री मावलंकर ने प्रधान मंत्री नेहरू से इस बारे में पत्र व्यवहार किया था...

MR. DEPUTY-SPEAKER : He is laying copies of the Ordinances issued during the inter-session period. Let him lay them. You may have your objections to them but there is nothing to prevent their being laid on the Table. You can seek another opportunity to criticise the Government for doing this. But I cannot prevent papers being laid on the Table of the House.

SHRI ATAL BIHARI VAJPAYEE : My submission is that this is the opportune moment to raise this question.

MR. DEPUTY-SPEAKER : No discussion.

SHRI ATAL BIHARI VAJPAYEE : Unless you fix sometime for discussion when is the time ?

MR. DEPUTY-SPEAKER : Your letter is being considered by the Speaker ; it is not before me now. That would be given due consideration. What I am saying is that this cannot prevent papers from being laid on the Table of the House.

SHRI S. M. BANERJEE (Kanpur) : There is the motion for disapproval of the Ordinance ; it is one way of discussing it. If it is about the issue of Ordinances, we are not in favour of Ordinances. Three or four Ordinances have been issued to impose taxation. Apart from that, most of the Ordinances are in the interest of the country.

SHRI ATAL BIHARI VAJPAYEE : We are not discussing the merits. I seek your guidance as to how this question could be raised. When the Ordinances will be discussed, they will be discussed individually.

MR. DEPUTY-SPEAKER : Mr. Vajpayee is a senior Member of the House. He has written to the Speaker. I do not know what he has written, but that will be given due consideration. I cannot give an answer to that now. What I am saying is that it